(16)

NATIONAL COMPANY LAW TRIBUNAL DIVISION BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/12/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER

PETITION NUMBER

: CP/650/2017

NAME OF THE PETITIONER(S)

: MADANLAL STEELS & FORGINGS PVT LTD

NAME OF THE RESPONDENT(S)

: EL FORGE LTD

UNDER SECTION

: 9 RULE 6

S.No.	Name (in Capital)	Represented by	Signature
(-	A.R.PRADEEP	for Respondent	Aronolice
∀ .	ADITI ASHOK	for OPERATIONAL CREDITOR/ PETITIONER	Acust

<u>ORDER</u>

Counsel for the operational creditor present. Counsel for the respondent present. Counsel representing corporate debtor filed a memo stating the matter has been settled between the parties and the schedule of payment as specified and the 1st instalment has been paid. The other instalments will be as per the memo filed by the corporate debtor which has been endorsed by the petitioner. The memo will form part of this order. The authorised signatory has also accepted the same. Memo has taken on record. In view of settlement between the parties the case is disposed of as closed.

(S.VIJAYARAGHAVAN) MEMBER (TECHNICAL) /pb/ (K.ANANTHA PADMANABHA SWAMY)

MEMBER (JUDICIAL)

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